

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.187/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.13/12/2018/NCLAT/UR/1188)

In the matter of:

C. Satyanarayana Appellant

Versus

Sri Vasudevan,
Resolution Professional & Anr. Respondents

Appearance: Shri Babul Kumar, Advocate for the Appellant.

25.01.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 31.12.2018 and the Office after scrutiny of the Memo of Appeal on 03.01.2019 intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 23.01.2019. It is stated in the Interlocutory Application (IA) that some annexures were not ready/ available with the petitioner at the time of filing, when the said annexures came from the Appellants, thereafter, the matter was filed on 23.01.2019. Hence, there is delay of 13 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 28.01.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar